

File No. 4(37)2016/States/Enf/FSSAI
FSSAI Food Safety and Standards Authority of India
(Enforcement Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the ^{27th} April, 2016

OFFICE ORDER

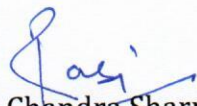
Subject: Enforcement activities on unauthorised manufacture and sale of packaged drinking water - reg.

It has been reported that a large number of FBOs are engaged in the business of manufacture and sale of packaged drinking water without FSSAI/BIS Certification Mark. It has also been brought to notice by BIS that several complaints have been received on mushroom growth of units in various states manufacturing and selling packaged drinking water without BIS Certification Mark.

2. It is brought to your attention that as per regulation 2.3.14 (17) and (18) of Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011 "*No person shall manufacture, sell or exhibit for sale, packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark*".

3. It is requested to undertake regular enforcement activities on unauthorised manufacture and sale of packaged drinking water without FSSAI/BIS Mark in your respective States/UTs. It is also requested to furnish details regarding number of inspections undertaken, number of samples of packaged drinking water collected and found contravening the above mentioned regulation, and action taken on the same.

4. This issues with the approval of Competent Authority.


(Rakesh Chandra Sharma)
Director (Enforcement)
Tel: 011-23220994

To:

1. Commissioners of Food Safety of all States/UTs
2. All Central Licensing Authorities

Copy to:

Shri C K. Maheswari, Scientist G, Deputy Director General, BIS, Manak Bhavan, 9 Bahudur Shah Zafar Mag, New Delhi- 120002- with reference to letter no. CMD-2/16:14543(76) dated 31st March, 2016.